

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A.62/6481/2020 (SWP.No.2330/2011)

This the 08th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Iftikhar Ahmad Kakroo, Aged about 44 years, S/o. Sh. Gh. Jeelani Kakroo, R/o. Khawajah Bagh Baramulla.

.....Applicant
(Advocate:- Mr. Z.A. Shah-**Not Present**)

Versus

1. State of Jammu and Kashmir through Commissioner –Secretary to Government, Home Department, Civil Secretariat, Jammu;
2. Director FSL (Forensic Science Lab.) Cum IGP (Telecom/FSL) J&K Srinagar;
3. Deputy Director FSL(Forensic Science Lab.), J&K Srinagar;

.....Respondents
(Advocate:-Mr. Rajesh Thappa, 1d. Deputy Advocate General)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman: -

The applicant was working as ASO and Incharge of the Forensic Science Laboratory, Baramullah with additional charge of Kupwara in the year 2011. Through an order dated 14.09.2011, he was placed under suspension by the appointing authority and was attached to the office of Dy. Director, Forensic Science Laboratory, Jammu & Kashmir, Srinagar. Challenging the order of transfer, the applicant filed SWP.No.2330/2011 before the Hon'ble High Court of Jammu & Kashmir. The Hon'ble High Court was not pleased to pass an interim order.

2. The Writ Petition has since been transferred to this Tribunal in view of reorganization of the State of Jammu and Kashmir and renumbered as TA.No.62/6481/2020.

3. Today, we have taken up the OA for hearing. There is no representation on behalf of the applicant. We heard Mr. Rajesh Thappa, learned Deputy Advocate General, for the respondents.

4. The applicant was placed under suspension way back in 2011. It is not known as to whether any disciplinary proceedings were initiated against the applicant. On account of there being no interim order, the order of suspension was operated against the applicant. It is not necessary to decide the legality or otherwise of the order of suspension.

5. The TA is accordingly dismissed as infructuous. There shall be no order as to costs.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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